

PIRAMAL CAPITAL AND HOUSING FINANCE LIMITED
(Formerly known as Dewan Housing Finance Corporation Limited)
Door No.12,1st Floor, Shanmuga Bhavanam, OCPM School Road,
Kamaraj Nagar, 2nd Street, Chinnai Chokkikulam, Madurai - 625 002.

APPENDIX IV Possession Notice (for immovable property)
Whereas, the undersigned being the Authorized Officer of PIAMAL CAPITAL AND HOUSING FINANCE LIMITED earlier known as Dewan Housing Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of PCHFL for an amount as mentioned herein under with interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Date of Possession
1	Br. Chennai : Loan Appl No: 12800001803, Borrower : Sakthi Devaraj Rathinam, Co-Borrower: Gayathri S	17-08-2024 For Rs.28,76,974/-	15-11-2024
2	Br. Chennai : Loan Appl No: 08400001920, Borrower : Bakiyalakshmi.K, Co-Borrower: Karunakaran R.	17-08-2024 For Rs.62,79,525/-	15-11-2024
3	Br. Chennai : Loan Appl No: 08400000065, Borrower : Munaver Sharief, Co-Borrower: Jayashree Sharief	17-08-2024 For Rs.87,57,384/-	16-11-2024
4	Br. Chennai : Loan Appl No: 08400000080, Borrower : Ramya Purandaradass	17-08-2024 For Rs.2,22,55,609/-	16-11-2024
5	Br. Chennai : Loan Appl No: 08400001348, Borrower: Tajudeen A.H, Co-Borrower: Shifana T	17-08-2024 For Rs.48,93,205/-	16-11-2024
6	Br. Chennai : Loan Appl No: 15600000753, Borrower: Sriram V Co-Borrower: Ponnulakshmi G	17-08-2024 For Rs.54,80,518/-	16-11-2024
7	Br. Chennai : Loan Appl No: 08400000033, Borrower : Lakshmidhevi Saravanan, Co-Borrower: Saravanan J	17-08-2024 For Rs.1,46,97,758/-	16-11-2024
8	Br. Chennai : Loan Appl No: 08400000092, Borrower: Dural Janakiraman, Co-Borrower: Yuvraj J, Co-Borrower: I. Magesh Kumar D	17-08-2024 For Rs.2,88,73,686/-	16-11-2024
9	Br. Chennai : Loan Appl No: 01000006656, Borrower: Baby Scans Co-Borrower: Baby R, Co-Borrower: I. Dhakshinamoorthy V	28-09-2021 For Rs.9,18,235/-	16-11-2024
10	Br. Chennai : Loan Appl No: 12800001488, Borrower : Philiprajadennis Xavier, Co-Borrower: Loisgracekamali P	17-08-2024 For Rs.1,34,74,581/-	19-11-2024
11	Br. Chennai : Loan Appl No: 08400000040, Borrower : Prabhakaran J	17-08-2024 For Rs.1,84,82,722/-	19-11-2024
12	Br. Chennai : Loan Appl No: 08400000060, Borrower: Murali.M	17-08-2024 For Rs.1,69,73,456/-	20-11-2024

தமிழக அரசு
மதுரை மாநகராட்சி
குடிநீர் துறையின் அதிகாரிகள்
மதுரை மாநகராட்சி திட்டமிட்டிருக்கிற பணிகளுக்கு குடிநீர் துறைகள் தகுதி வாய்ந்த குடிநீர் துறைகளிலிருந்து ஆகையானவர்களை அனுப்புவதற்கு முன்பு துறைகள் பணியில் வரவேண்டும்.

பணியில் வரவேண்டியவர்கள்
குடிநீர் துறைகளில் பணியில் வரவேண்டியவர்கள்
குடிநீர் துறைகளில் பணியில் வரவேண்டியவர்கள்

E1/Est 009218 / A / 24-25 (2nd Call)
மதுரை மாநகராட்சி மண்டலம் எண் 3 மற்றும் 4 உள்ள
குடிநீர் துறை (HSD Area) (HSD) Service Connection
அமைக்கும் பணி (Tender Put Value - 4.97 Cr)
From 22.11.2024 To 09.12.2024
To 09.12.2024 4.00 Pm

E6/Est No 682 / 2023-24
மதுரை மாநகராட்சி மண்டலம் எண் 5 உள்ளது எண் 71ல்
உள்ள குடிநீர் துறைகளில் குடிநீர் வழங்கும்
அமைக்கும் பணி (Tender Put Value - 61.77 Lakhs)
From 22.11.2024 To 09.12.2024
To 09.12.2024 4.00 Pm

Pre Bid Meeting Held on 02.12.2024, 11.00 AM

தகுதி வாய்ந்தவர்கள் <http://www.tntenders.gov.in> என்ற இணையதளத்தில் பதிவுசெய்துக்கொள்ளும்.
கிடைக்கும்: 0452-2540333
08.11.2024/0506/ குடிநீர் துறை / 2024

EAST COAST RAILWAY
(1) Notice No. eT-West-WAT-36-2024, Date: 15.11.2024
Name of the work: THROUGH BALLAST RENEWAL INCLUDING DEEP SCREENING AND RAISING OF BALLAST CUSHION TO STANDARD FOR A LENGTH OF 30.071 TKM FROM KM. 219.20 TO KM. 401.254 (IN PATCHES) BETWEEN KALLIGURA AND KIRANDUL STATIONS ON MK-II LINE OF WALTAIR DIVISION.
Advertised Value: ₹1,22,47,932.20, EMD: ₹2.11,200/-
(2) Notice No. eT-West-WAT-37-2024, Date: 15.11.2024
Name of the work: PROPOSED CHAIN LINK MESH WITH STEEL WIRE ROPE NETTING TO ARREST BOULDER FALLS AT VULNERABLE LOCATIONS BETWEEN SILAKHORI-KIRANDUL STATIONS UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER/KIRANDUL ON KK-II LINE OF WALTAIR DIVISION.
Advertised Value: ₹3,19,87,686.95, EMD: ₹3,09,900/-
Completion Period of the work: 12 (Twelve Months) (for both Tenders).
Date & time of Tender Closing: 09.12.2024, 1500 hrs. (for both Tenders).
No manual offer sent by Post/Courier/ Fax or in person shall be accepted against such e-Tenders, even if these are submitted on firm's letter head and received in time. All such manual offers shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-Tenders is available in website <http://www.ireps.gov.in>
Note: The prospective tenderers are advised to visit the website 10 (Ten) days before the date of closing of tender to note any changes/ corrigendum issued for this tender.
Divisional Railway Manager (Engg.) Waltair
PR-736/P/24-25

EAST COAST RAILWAY
Tender Notice No. 47/E/TSBP/ENG/2024-25, Date: 16.11.2024
e-Tender No. 39-eT-DENC-SBP-24
Name of the work: REPAIRS TO EXISTING BITUMINOUS ROAD SURFACE FROM BRIDGE NO. 67 TO SAMBALPUR ROAD ALONG THE TRACK SIDE UNDER ASSISTANT DIVISIONAL ENGINEER/ BARGARH ROAD IN SAMBALPUR DIVISION.
Approx cost of the work: ₹1,58,27,983.30, Bid Security: ₹2.29,200/-, Completion Period of the work: 06 (Six) Months.
Date & time of Tender Closing: 10.12.2024 at 1500 hrs.
No manual offer sent by Post/Courier/ Fax or in person shall be accepted against such e-Tender, even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-Tenders is available in website <http://www.ireps.gov.in>
The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered or IREPS portal. Only registered tender/bidder can participate on e-tendering. All relevant papers must have to be uploaded at the time of participating on e-tendering as per instruction.
Note: The prospective tenderers are advised to visit the website 15 (fifteen) days before the date of closing of tender to note any changes/ corrigendum issued for this tender.
Divisional Railway Manager (Engg.) Sambalpur
PR-738/P/24-25

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF FINERGY CAPITAL PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name Of Corporate Person	FINERGY CAPITAL PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	28.01.2022
3. Authority Under Which Corporate Person is Incorporated/ Registered	Registrar of Companies, Chennai
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U69929TN2022PTC149450
5. Address of the Registered Office and Principal Office (If Any) Of Corporate Person	74, Sundaram street, Chinnai Nagar, Koyambedu, Chennai-600092
6. Liquidation Commencement Date of Corporate Person	19.11.2024
7. Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	Sudhir G.S. IBBI Reg no: IBBI/IPA-001/IP-P-02744/2022-2023/14183 Communication Address: 2nd Floor, Hari Kanya, 71/1, MC Nichols Road, (off Poonamallee High Road), Chennai, Chennai 600031. Email ID: yfhenz@gmail.com. Contact: +91 9445503208 21.12.2024
8. Last Date for Submission of Claims	21.12.2024

Notice is hereby given that the **Finergy Capital Private Limited** has commenced voluntary liquidation on **19th November 2024**. The stakeholders of **Finergy Capital Private Limited** are hereby called upon to submit a proof of their claims, on or before 21.12.2024 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

CA. Sudhir GS Liquidator
IBBI Reg no: IBBI/IPA-001/IP-P-02744/2022-2023/14183
AFA Valid upto 31.12.2025
Date: 21.11.2024
Place: Chennai

GOVERNMENT OF TAMILNADU
HINDU RELIGIOUS & CHARITABLE ENDOWMENT DEPARTMENT
e - Tender Notice No. 13/2024-2025 FORM OF CONTRACT/LUMPSUM Dated: 18.11.2024
Inspector of Arulmigu Veerateswarar Thirukkol, Erumpondi, Kilpanathur Taluk, Tiruvannamalai District. Invites e-tenders for the following work: The tender schedules are available in the Website <https://tntenders.gov.in> and can be downloaded at free of cost from date 22.11.2024 to date 09.12.2024 upto 05.45pm. For below works the e-tenders will be updated upto 10.12.2024 at 12.30pm. The e-tenders will be opened on the same day at 04.00pm.
The EMD to be taken in Nationalized / Scheduled banks through online under inspection of Inspector of Arulmigu Veerateswarar Thirukkol, Erumpondi, Kilpanathur Taluk, Tiruvannamalai District. Contractor's qualification of all documents to be enclosed as PDF form. The Tender documents all other important details and revision / if any will be obtained only through website <https://tntenders.gov.in>

Sl. No	Name of Work	Approximate Value of Work (Rs.)	EMD (Rs.)	Period of Completion	Registered Details
1.	Repairs and Renovation of Arulmigu Veerateswarar Thirukkol, Erumpondi Village, Kilpanathur Taluk	106.80 Lakhs	63,500/-	7 Months	Registered Shapathy / Sirpi in HR&CE Department, Government of Tamil Nadu (or) the Registered, Live contractors in, New class - IV and above in Tamil Nadu Government Departments / State Government undertakings with the tenderer having the appointment of Registered Shapathy / Sirpi with their consent

DIPR/5003/Tender/2024
Inspector, Hindu Religious and Charitable Endowments Department, Kilpanathur Taluk, Tiruvannamalai District.

Government of Tamil Nadu
PUBLIC WORKS DEPARTMENT
BUILDINGS (CONSTRUCTION AND MAINTENANCE) CIRCLE, ERODE-11
(Lumpsum - Item Rate Tender)
e-TENDER NOTICE No. NIT. 23 / 2024 -25 B (C & M) CIRCLE / ERODE / Dated: 19.11.2024.
For and on behalf of the Governor of Tamilnadu, e-Tenders are invited by the Superintending Engineer, PWD, Buildings (C & M) Circle, Erode-11 through Tamilnadu e-procurement portal upto **3.00 pm on 17.12.2024** from the PWD Registered Contractors of "Class III and above" for Three Works in Erode District.
1. For Details of Three works in Erode District, Tender notice, work Details and Tender Documents Visit <https://tntenders.gov.in>
2. Tender Documents available at website from 02.12.2024 to 17.12.2024 upto 03.00 PM.
3. Last Date and Time for Submission of Tender Documents through on-line 17.12.2024 upto 03.00 PM.
4. Date and Time of opening of the e-Tender 17.12.2024 at 3.30 PM.
Superintending Engineer, PWD, Buildings (C & M) Circle, Erode - 11

Government of Tamil Nadu
TAMIL NADU FOREST DEPARTMENT
Wildlife Warden, Ramanathapuram
C. No.D/7976/2024 Tender Notice 2024 - 2025 Date: 20.11.2024
1. For full details, visit www.tntenders.gov.in
2. e-Bids are invited under Two Cover System by the Wildlife Warden Ramanathapuram District of Tamil Nadu state for implementation of **Coral rehabilitation around Kariyachalli island, Gulf of Mannar Marine National Park, Ramanathapuram in Wildlife Division, Ramanathapuram under TN-SHORE in Wildlife Division, Ramanathapuram, Tamil Nadu Forest Department.**
3. The bid documents can be downloaded at free of cost from the website www.tntenders.gov.in
4. Last date and Time for downloading and : 23.12.2024, upto 15.00 hrs submission of Bid Documents
5. Date and Time of online opening of bids : 23.12.2024, 15.30 hrs onwards.
Wildlife Warden, Wildlife Division, Ramanathapuram.

pnb Housing Finance Limited
Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com
Chennai Branch:- PNB Housing Finance Ltd. Vasaiga Building, 2nd Floor, Sec-1, Ambattur Industrial Estate, 2nd Main Road, Chennai-600058

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the Security Interest (Enforcement) Rules 2002. The borrower/s in particular and the public in general are hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement.
The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand	Amount Outstanding	Date of Possession taken	Description of the Properties/Mortgaged
NHL/CHE/08/16/307486, B.O.: Chennai	Mr. Dhyanthi S & Mrs. Rajalathumy R	10.01.2024	Rs.22,21,664.67/- (Rupees Twenty Two Lakh Twenty One Thousand Six Hundred Sixty Four and Sixty Seven Paise only) as on 21-12-2023	16.11.2024 (Symbolic Possession)	All piece and parcel of House Building situated in Pudukkottai Registration District, Oulgarat Sub Registration District, Aranyakupam Commune Panchayat Limit Village No.43, Aranyakupam Revenue Village, Aranyakupam, Sivalingapuram, Iyyanar Kol Street, as per document R.S.No.551, Cadastre No.188, as per Settlement Copy R.S.No.551/C, Cadastre No.188p, Patta No.737, measuring East West 30ft, South North 43ft, total extent of 1440 Sq.ft. of House Building bearing Plot No.77 and Door No.94 and bounded on the: East of: Pathway, West of: Plot No.78, North of: Plot No.76, South of: Pathway. Hereinafter referred as the "said property".
HOU/CHE/06/617/395914, B.O.: Chennai	Mr. I A Richard & Mrs. A Legoria Jenitta	01.08.2024	Rs.15,74,127/- (Rupees Fifteen Lakh Seventy Four Thousand One Hundred and Twenty Seven only) as on 01-08-2024	15.11.2024 (Physical Possession)	All that piece and parcel of the property bearing Plot No.14, measuring an extent of 1513 sq.ft., (including a portion, comprised in S.No.3773, in the layout named "Veil Reels in Sri Sai Golden Homes Plot", vide approved by P.D.D.T.C.P.Nb.404/2010 situated in No.45, Althur "A" Block Village, Chengalpet Taluk, Kancheepuram District together with building to be constructed and the land bounded on the North by 30 feet Road South by Vacant land East by 33 feet Road West by Vacant land Measuring East to West on the Northern Side: 27 feet (including 5 feet) East to West on the Southern Side: 29 feet North to South on the Eastern Side: 45 feet (including 5 feet) North to South on the Western Side: 50 feet situated within the Sub-Registration District of P. D. D. T. C. P. N. b. 404/2010 situated in No.45, Althur "A" Block Village, Chengalpet Taluk, Kancheepuram District.
HOU/CHE/1/220/842006, B.O.: Chennai	Mr. Magesh A & Mrs. Nadihya T	23.08.2024	Rs.46,19,525/- (Rupees Forty Six Lakh Nineteen Thousand Five Hundred and Twenty Five only) as on 23-08-2024	15.11.2024 (Symbolic Possession)	Flat No.F3, First Floor, Block No. A, having built up area of 1125 Sq. Ft., (inclusive of Common area together with 512 Sq. Ft. Undivided share of Land out of Land measuring 5599 Sq. Ft., Plot No.6 Part Land Measuring 2610 Sq. Ft. + Plot No.7 8 8 Part Land Measuring 2959 Sq. Ft., bearing Plot No.6 (Part), 7 (Part) and 8 (Part), Situated at Vattavalli Road, Ram Nagar, Mannivakkam, Chennai-600048 Comprised in Survey No.290/19 Part, Situated at Mannivakkam, Village, Previously Chengalpet Taluk, Presently Vandiar Taluk, Previously Kancheepuram District, Presently Chengalpet Taluk, Kancheepuram District, measuring East to West on the Northern Side: 65 feet East to West on the Southern Side: 65 feet North to South on the Eastern Side: 40 feet North to South on the Western Side: 40 feet Plot No.7 8 8 Part Land Measuring 2959 sq.ft. bounded on the North by: Remaining Land in Plot Nos.7 8 8 Part South by Plot No.6 6 6 East by: Remaining land in the plot 7 part West by: 30 feet Road Measuring East to West on the Northern Side: 66 feet East to West on the Southern Side: 65 feet North to South on the Eastern Side: 40 feet North to South on the Western Side: 50 feet situated within the Sub-Registration District of P. D. D. T. C. P. N. b. 404/2010 situated in No.45, Althur "A" Block Village, Chengalpet Taluk, Kancheepuram District.
HOU/OMR/0118/404196 & NHL/PUD/102/08/24258, B.O.: OMR	Mrs. Aswini M (Co-Applint And Legal Heir of Late Mr. Muruganandam K)	01.08.2014	Rs.12,80,043/- (Rupees Twelve Lakh Eighty Thousand and Forty three only) due as on 01-08-2024	16.11.2024 (Symbolic Possession)	All that piece and parcel of House Building (Door No.12E) situated in Cuddalore Registration District, Nellikuppam Sub-Registration District, Aranyakupam Commune Panchayat Union, Perumal Nayakan Alayam Village, R.S.No.1562/2/09.5, Old S.No.7502 - Agra 021, cent Harjana colony, South by: Harjana Colony Street, North by: Railway, West by: Jura Temple Lane, West by: Gopuram Road, out of it is Acre 0.05, Cent 2.289 sq. feet (East-West 52ft, North-South 44ft eq. to 212.93 sq.ft. net vacant mania only 0

Place: Chennai, Dated: 15-11-2024
Authorized Officer (M/s PNB Housing Finance Ltd.)

STATE BANK OF INDIA
Centralised Retail Asset Management Centre (CRAMC)
LOCAL HEAD OFFICE, 3rd Floor, No.16, College Lane, Nungambakkam, Chennai - 600 006. Ph: 044-28308384 / 28308387 Email: rwcrmc.lho@sbi.co.in

DEMAND NOTICE
Notice is hereby given that the following Borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the bank and the loans have been classified as Non Performing Assets (NPA). The notices were issued to them under section 13 (2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned un served and as such they are hereby informed by way of this public Notice.

Name of the Borrower / Guarantors	Details of Properties / address of secured assets to be enforced	Date of NPA & Date of Notice & Outstanding Amount
SBI Housing Term Loan A/C No: 40554497933 And Insta Home Topup A/C No: 41889820288 in the Name of Mrs. Gandhimathi .M & Mr. A Jeyakumar (Co-Borrower) Under Periamet Chennai Branch (02257) Linked With RACPC Anna Nagar (15440) Residential Address -1: (Borrower/Co-Borrower): Mrs. Gandhimathi M (Borrower) W/o Mr. A Jeyakumar, Mr. A Jeyakumar (Co-Borrower) S/o Mr. Arumugam Both at: No.6, 28th Street, Siva Sakthi Nagar, C Sector, Annanur, Chennai - 600109. KYC Address (Borrower): No.43, Senaiar 2nd Street, Muddalur, Tirunelveli - 627 601. KYC Address (Co-Borrower): No.10B, Naidu Shop Road, Radha Nagar, Chrompet, Tirumudikkaim, Kancheepuram - 600044. Office Address (Co-Borrower): Employee No: 7226038, TN Police Department, 8th Platoon Armed Reserve - I, Pudupet, Chennai - 600 002	SCHEDULE 'A': All the piece and parcel of Land bearing Plot No.5 measuring 1260 Sq.ft., vide approval P.P.No.806/19/F1, date 16.9.2019, File No. 346/19/P.1, date. 9.08.2019 BL No. 641/19/F1, date 16.9.19, situated at "Balaji Nagar Extn", comprised in S.No.478/5 (Ward: C Block No: 25, T.S.No: 1/13) of Kovilpattinai Village, Ambattur Taluk, Presently Avadi Taluk, Thiruvallur District, within the Registration District of North Chennai and Sub Registration District of Ambattur, Bounded on the: North by: Plot No.6, South by: Plot No.4, East by: 16 Feet Road, West by: Vacant Land, Measuring: East to West on the Northern Side: 53 Feet, East to West on the Southern Side: 52 Feet, North to South on the Eastern Side :24 Feet, North to South on the Western Side : 24 Feet, in all measuring 1260 Sq.ft.	29.10.2024 Date of Notice 30.10.2024 Outstanding Amt Rs. 34,77,112/- as on 30.10.2024 with further interest from 31.10.2024 & incidental exp. cost etc.,
SBI Housing Term Loan A/C No: 42105375094 & SBI Suraksha A/C No: 42109306092 in the Name of Mr. Manoj Kumar C S at Our Anna Nagar West Chennai Branch (03870) linked with RACPC Anna Nagar (15440) Residential Address (Borrower): Mr. Manoj Kumar C S (Borrower) S/o Mr. C V Sudhakar, No.21/1, Ground Floor, South Madra Street, Kolathur, Chennai - 600 099 Business Address (Borrower): Venkateswara Exports, Ground Floor, Shop No.4, No. 43/24, Thiruvengadam Street, Periamet, Chennai - 600 003 Property Address (Borrower): Plot No. 4/223, EWS - B Type Manali Phase - 1, TNHB Scheme, Sadayakuppam Village, Manali New Town, Chennai - 600103	SCHEDULE OF PROPERTY: All that piece and parcel of Land with constructed house bearing Plot No.4/223, EWS-B Type, Manali Phase-I Scheme, Tamilnadu Housing Board, Comprised in Survey No.252/1 Part, situated at Sadayakuppam Village, Thiruvotriyur Taluk, Chennai District, measuring an extent of 420 sq.ft, being bounded on the Bounded on the: North by: Plot No. 224, South by: Plot No.222, East by: 16 Feet Road, West by: P.S. Adammur, North: 35 Feet, South: 35 Feet, East: 12 Feet, West: 12 Feet, in all measuring as extent of 420 Sq.ft. of Land with Constructed House situated within the registration District of North Chennai and Sub-Registration District of Thiruvotriyur.	19.10.2024 Date of Notice 21.10.2024 Outstanding Amt Rs.22,78,088/- as on 21.10.2024 with further interest from 22.10.2024 & incidental exp. cost etc.,

The steps are being taken for substituted service of notice. The above Borrower(s) and for their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub section (4) of section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date : 21.11.2024
Place : Chennai
AUTHORIZED OFFICER
STATE BANK OF INDIA, CRAMC LHO, CHENNAI

U.P. Power Corporation Limited
(Govt. of Uttar Pradesh Undertaking)
Power Management Cell SLDC Campus, VibhutiKhand-II, Gomti Nagar, Lucknow-226010
e-mail: cpmc@uppl.org

PROCUREMENT OF POWER ON SHORT-TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS
(Revised guide lines for short term procurement of power notified by the Ministry of Power vide resolution dated 30.03.2016 & Amendment dated 23.02.2022)
Tender Specification No. 31/DEEP/PMC/SUMMER 2025

Uttar Pradesh Power Corporation Limited (UPPCL), a Govt. of Uttar Pradesh Enterprise, incorporated under the Companies Act, 1956 and having its registered office at Shakti Bhawan, Ashok Marg, Lucknow -226001 intends to buy Firm Power, for the month of May-2025 to September-2025 under Short Term basis. Trading licensees/ Generators/State utilities/CPPS/Distribution licensees/SEBs, across the country may offer power, from one or more than one source subject to condition that offers from each source shall not be less than 50 MW, as per the details given below:-

Period	Duration (in Hrs.)	Quantum (in MW)	Submission Of EMD BG in the Office of CE (PMC), UPPCL	Submission of RFP-Bid (Non financial Bid & IPOs)	Opening of RFP (Non financial Bid)	Opening of IPO/ Start of e-RA
01.05.2025 to 31.05.2025	00:00-05:00	1300	02.12.2024 (17:00)	02.12.2024 (17:00)	04.12.2024 (13:00)	05.12.2024 (11:00)
01.06.2025 to 30.06.2025	00:00-05:00	1750				
01.07.2025 to 31.07.2025	00:00-05:00	2050				
01.08.2025 to 31.08.2025	00:00-05:00	1000				
01.09.2025 to 30.09.2025	00:00-05:00	1650				
01.10.2025 to 31.10.2025	00:00-05:00	550	02.12.2024 (17:00)	02.12.2024 (17:00)	04.12.2024 (13:00)	05.12.2024 (11:00)
01.11.2025 to 31.11.2025	00:00-05:00	1350				
01.12.2025 to 31.12.2025	00:00-05:00	550				

'Request for Proposal' Activation of Event shall take place on 23-11-2024 and are to be submitted on e-bidding portal (DEEP) in two parts i.e. "Bid Part-I (Technical Bid)" & "Part-II (Financial Bid)" respectively. The link for e-bidding portal is www.msccomm.com and is also available on the website of Ministry of Power (www.powermin.nic.in) and PFC Consulting Limited (www.pfcindia.com). Bidders are requested to familiarize the above said revised guideline carefully before submitting the offer. The Bidder shall be required to submit EMD by the date mentioned above, in the Office of CE (PMC), UPPCL, Lucknow, for the maximum capacity offered @ Rs. 30,000 per MW per month on RTC (30 days, 24 hrs), basis and same shall be reduced on pro-rata basis in case bids are invited on hourly basis of offered capacity in the form of Bank Guarantee/e-bank guarantee issued by any Nationalized/Scheduled Bank. The e-tender will be received and opened on the dates mentioned above. The offers received after the date & time mentioned above shall not be considered. In case of holiday, the offer shall be received/opened on the next working day at the same time respectively. The undersigned reserves the right to reject all or any bid without assigning any reason thereof.

Sd/-
CHIEF ENGINEER (PMC)
UPPCL
संख्या 36 ज.स./वाकिल/ ज.स.-2/24

CONSOLIDATED CONSTRUCTION CONSORTIUM LIMITED
Regd. Office: 8/33, Padmavathyar Road, Jeypore Colony, Gopalapuram, Chennai 600086 E-mail: sec@ccclindia.com - Phone : 044-2345 4514
CIN: L45201TN1997PLC038610

POSTAL BALLOT NOTICE
The Members of Consolidated Construction Consortium Limited (the "Company") are hereby informed that pursuant to section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with the Rules 20, 22 of Companies (Management and Administration) Rules, 2014, read with the General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 20/2020 dated 5th May, 2020, 22/2020 dated 15th June, 2020, 33/2020 dated 28th September, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 3/2/2022 dated 5th May, 2022, 11/2022 dated 28th December 2022 and 09/2023 dated 25th September 2023, issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), Secretariat Standard on General Meetings ("SS-2") Issued by the Institute of Company Secretaries of India, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and any other applicable law, rules and regulations (including any statutory modification (s) or re-enactment(s) thereof, for the time being

பழைய ஓய்வூதியத் திட்டம் எந்தக் காலத்திலும் வராது

அரசு ஊழியர்களின் வயிற்றில் அடித்த தி.மு.க.: சீமான் கடும் கண்டனம்

சென்னை, நவ. 21– ஓய்வூதிய இயக்குநர்க்குக் கலைத்ததன் மூலம் பழைய ஓய்வூதியத் திட்டத்தை எந்த காலத்திலும் கொண்டுவர முடியாத கொடுஞ்முலை உருவாக்கிய தி.மு.க., அரசு மிகப்பெரிய அநீதியை அரசு ஊழியர்களுக்கு இழைத்து விட்டதாக நாம் தமிழர் கட்சியின் ஒருங்கிணைப்பாளர் சீமான் குற்றம் சாட்டியுள்ளார்.

இதுதொடர்பாக அவர் வெளியிட்டுள்ள அறிக்கையில் கூறியிருப்பதாவது:– அரசு ஊழியர்களுக்கான பழைய ஓய்வூதியத் திட்டத்தை நடைமுறைப்படுத்தாமல்தி.மு.க.அரசு தொடர்ந்து காலம் தாழ்த்தி வருவது வன்மையான கண்டனத்திற்குரியது. கடந்த சட்டசபைத் தேர்தலின்போது ஆட்சிக்கு வந்தவுடன் பழைய ஓய்வூதியத் திட்டம் நடைமுறைப்படுத்தப்படும் என்று வாக்குறுதி அளித்த தி.மு.க., ஆட்சிப் பொறுப்பேற்று மூன்றரை ஆண்டுகளைக் கடந்தும் இன்று வரை நிறைவேற்ற மறுத்து அரசு ஊழியர்களின் வயிற்றில் அடிப்பது சிறிதும் மனச்சான்றற்ற கொடுங்கோன்மையாகும்.

கடந்த 2003ம் ஆண்டு ஏப்ரலில் பணியில் சேர்ந்த அரசு ஊழியர்கள் அனைவரும் பங்களிப்பு ஓய்வூதியத் திட்டம் எனப்படும் புதிய ஓய்வூதியத் திட்டத்தின் கீழ் வலுக்கட்டாயமாகக் கொண்டுவரப்பட்டனர். இதனால், அரசு ஊழியர்களுக்கு அதுவரை கிடைத்து வந்த பணிக்கொடை, ஓய்வூதியம் என்று எதுவும்

“வன்மம் கக்குவோரை கண்டும் காணாமல் கடப்போம்:” திருமாவளவன் அறிக்கை

சென்னை, நவ. 21– வன்மம் கக்குவோரை கண்டும் காணாமல் கடந்து செல்வோம் என்று திருமாவளவன் கூறியுள்ளார். விடுதலை சிறுத்தைகள் கட்சி தலைவர் தொல்.திருமாவளவன் வெளியிட்டுள்ள அறிக்கையில் கூறியிருப்பதாவது: களமிறங்கிச் செயல்படுவோர் யாவராயினும் அவர்கள் விமர்சனங்களுக்கு ஆளாவது தவிர்க்க இயலாதுது. அதன்படியே கருத்தியல் தளங்களிலும் செயற்பாட்டுக் களங்களிலும் தொடர்ந்து மக்களோடு நின்று பாடாற்றிவரும் விடுதலைச் சிறுத்தைகள் கட்சியும் பல்வேறு விமர்சனங்களுக்கு ஆளாகி வருகிறது. விமர்சனங்கள் எவ்வாறாயினும் அவற்றை உள்வாங்கிக் கொள்ளும் பொறுமையையும் பின்னர் அவற்றினையுப்படைமில்சுய விமர்சனம் செய்துகொள்கிற துணியையும் பெறுவதுதான் வெற்றிகரமான அடுத்தகட்ட முற்போக்கான வளர்ச்சிக்கும் அடிப்படையாக அமையும். நம் மீதான விமர்சனங்களையும் உள்வாங்கிக் கொண்டு, அவை நேர்மையான, ஆக்கபூர்வமான விமர்சனங்களாக இருந்தால், அவற்றிலிருந்து நம்மை நாமே சுய விமர்சனங்களுக்கு உட்படுத்திக் கொள்வதை நடைமுறையாகக் கொண்டிருக்கிறோம். அவற்றுகேற்ப தேவையான மாற்றங்களையும் ஏற்றுக் கொள்கிறோம். ஆனால், நம்மைப் பற்றிய விமர்சனங்கள் எத்தகையவையாக உள்ளன?. அவை, பெரும்பாலும் திட்டமிட்ட பொய்யுரைகளாகவும் ஆதாரமற்ற அவதூறுகளாகவுமே அள்ளி இறைக்கப்படுகின்றன.

கடந்த 35 ஆண்டுகளாகவே நமது களப்பணிகள் மற்றும் வளர்ச்சி நிலைகளுக்கேற்ப, நமக்கு எதிரானவர்கள் விமர்சனங்கள் என்னும் பெயரால் மிகவும் அப்பட்டமான அவதூறுகளைத் தொடர்ந்து பரப்பி வருகின்றனர். அவை, மிகவும் கேடான உள்நோக்கம் கொண்டவை. சமூகம், பண்பாடு, மற்றும் அரசியல் தளங்களில், நாம் கைக் கொண்டுள்ள கருத்தியல் மற்றும் நிலைப்பாடுகள், நமது களம் மற்றும் செயற்பாடுகள் ஆகியவற்றுக்கு எதிராக வெவ்வேறு வகையிலான பகைவர்கள் அவ்வப்போது உருவாகி வருகின்றனர். அவர்கள் நம்மை வீழ்த்துவதற்குக் கையாண்டு வரும் உத்திகள் ஏராளம். அவற்றுள் முதன்மையான ஒன்றுதான் அவதூறு பரப்புதலாகும்.

வாய்க்கு வந்தபடி?

வன்மம் கக்குவா?

விமர்சனம் என்பது ஒருவரின் அல்லது ஒரு இயக்கத்தின் கொள்கை கோட்பாடுகள் மற்றும் களப்பணிகள் ஆகியவற்றில் கானும் நிறை, குறைகளை மதிப்பீடு செய்வதாகும். குறைபாடுகளை மட்டுமே சுட்டிக்காட்டாமல் நிறைகளையும் வரவேற்றுப் பாராட்டுவதுதான் விமர்சனமாகும். ஆனால், அவ்வாறின்றி வாய்க்கு

முழுமையாகக் கிடைக்காமல் போய்விட்டது. அதற்கு மாறாக, பணியின்போது அரசு ஊழியர்களிடம் பிடித்தம் செய்யப்படும் தொகை மட்டும், அவர்கள் ஓய்வு பெற்றதும் திருப்பி வழங்கப்படும் என்றும் அன்றைய அ.தி.மு.க., அரசு அறிவித்தது. ஆனால் தொடக்கம் முதலே இத்திட்டத்துக்கு அரசு ஊழியர்கள் தொடர்ந்து கடுமையான எதிர்ப்பினைத் தெரிவித்து வந்தனர்.

தொடர்க்கதை

அரசு ஊழியர்களின் 13 ஆண்டுக் காலப் போராட்டத்திற்குப் பிறகு, கடந்த 2016ம் ஆண்டு அன்றைய முதல்வர் ஜெயலலிதா, பழைய ஓய்வூதியத் திட்டத்தை மீண்டும் செயல்படுத்துவதற்கான சாத்தியக்கூறுகளை ஆராய வல்லுநர் குழு ஒன்றை அமைத்தார். அக்குழு அமைக்கப்பட்ட 4 மாதங்களுக்குள் தனது அறிக்கையை அரசிடம் அளிக்கும் என்று அரசாணையில் தெரிவிக்கப்பட்டது. ஆனால், மூன்று ஆண்டுகால தாமதத்திற்குப் பிறகு வல்லுநர் குழு தனது ஆய்வு அறிக்கையை 2018 ஆண்டு தான் தமிழக அரசிடம் அளித்தது.

ஆனால், எடப்பாடி பழனிசாமி தலைமையிலான அன்றைய அண்ணா தி.மு.க., அரசு, வல்லுநர் குழு அறிக்கையை வெளிய்படையாகத் தெரிவிக்காமல் கிடப்பில் போட்டது. அதன்பின், சென்னை ஐகோர்ட், 2018ம் ஆண்டு டிசம்பர் மாதம் வல்லுநர் குழு அறிக்கையை நீதிமன்றத்தில் அளிக்க உத்தரவிட்டதையடுத்து, வேறு வழியின்றி, 2019 ஜனவரி மாதம் அறிக்கையை வெளியிட்ட

தமிழக அரசு, மீண்டும் பழைய ஓய்வூதியத் திட்டத்தைச் செயல்படுத்த வாய்ப்பில்லை என்று கைவிரித்தது. இதனால் அரசு ஊழியர்களின் கண்ணீர்ப் போராட்டம் மீண்டும் தொடர்க்கதையானது.

இதற்கிடையில், கடந்த 2021ம் ஆண்டு சட்டசபை தேர்தலின் போது, ஆட்சிக்கு வந்தால் பழைய ஓய்வூதியத் திட்டம் மீண்டும் நடைமுறைப்படுத்தப்படும் என்று வாக்குறுதியளித்து அனைத்து அரசு ஊழியர்கள் மற்றும் ஆசிரியர் பெருமக்களின் முழு ஆதரவைப் பெற்று ஆட்சியைப் பிடித்த தி.மு.க., ஆட்சிக்கு வந்த உடனேயே பழைய ஓய்வூதியத் திட்டத்தை அறிவிக்கும் என்று ஆவலோடு அரசு ஊழியர்கள் அனைவரும் எதிர்பார்த்துக் காத்திருந்தனர். ஆனால் ஆட்சி அதிகாரத்தை ஏமாற்றிப் பிடித்துவிட்டோம் என்ற இறுமாப்போடு, ஆட்சிக்கு வந்து ஓராண்டு நிறைவுபெறும் நாளில், பழைய ஓய்வூதியத் திட்டம் மீண்டும் நடைமுறைப்படுத்தப்பட சாத்தியமே இல்லை என்று கடந்த 2022ம் ஆண்டு மே மாதம் சட்டசபையிலேயே அறிவித்து, நம்பியிருந்த அரசு ஊழியர்களை ஏமாற்றியது 'திராவிட மாதல்' தி.மு.க. அரசு.

ல்டாலின் பச்சை துரோகம்

எதிர்க்கட்சியாக இருந்தபோது அரசு ஊழியர்களின் போராட்டத்தை ஆதரிப்பதுபோல் நடித்த தி.மு.க. ஆட்சிக்கு வந்த பிறகு கொடுத்த வாக்குறுதியை நிறைவேற்ற முடியாது என்று கூறி ஏமாற்றி வருவது அரசு ஊழியர்களுக்குச் செய்யும் பச்சைத் துரோகமாகும்.

இந்தியாவில் பழைய ஓய்வூதியத் திட்டம் நடைமுறைப்படுத்தப்பட வாய்ப்பே இல்லை என்று கூறப்பட்ட நிலையில், மேற்கு வங்க மாநிலம் பழைய ஓய்வூதியத் திட்டத்தை மீண்டும் செயல்படுத்தியது. அதைத் தொடர்ந்து, ராஜஸ்தான், சத்தீஸ்கர், ஜார்க்கண்ட், பஞ்சாப் ஆகிய மாநிலங்கள் பழைய ஓய்வூதியத் திட்டத்தைக் குறிவிட்டன. அந்த வரிசையில் வேது மாநிலமாக ஆட்சிப் பொறுப்பேற்ற அடுத்த நாளே ஹிமாச்சல் பிரதேச புதிய அரசு தமது தேர்தல் வாக்குறுதியை நிறைவேற்றும் வகையில், தற்போது புதிய ஓய்வூதியத் திட்டத்தின் கீழ் பணியாற்றும் ஒன்றரை லட்சம் பணியாளர்கள் பழைய ஓய்வூதியத் திட்டத்திற்கு மாற்றப்படுவார்கள் என்று உறுதியுடன் அறிவித்தது. ஆனால் தமிழகத்தில் அரசு ஊழியர்கள் பழைய ஓய்வூதிய முறையை மீண்டும் நடை முறைப்படுத்தக்கோரிப் போராட்டத்தை முன்னெடுக்கும் ஒவ்வொரு முறையும் தமிழகத்தை மாறிமாறி ஆண்ட இரு திராவிட அரசுகளும் ஆட்சி, அதிகாரப் பலம் கொண்டு அவர்களை அடக்கி ஒடுக்கியும், பணியிடை நீட்டித்த என அச்சுறுத்தியும் அவர்களது போராட்டத்தை,நீர்த்துப்போகச் செய்து வருவது கொடுங்கோன்மையாகும்.

பழைய ஓய்வூதியத் திட்டம் வராது

இருப்பினும், தங்களின் நியாயமான கோரிக்கை என்னேறும் ஒருநாள் நிறைவேறும் என்ற நம்பிக்கையுடன் அரசு ஊழியர்கள் இருந்து வந்தனர். ஆனால், தி.மு.க., அரசு அதனையும் கெடுக்கும் வகையில் ஓய்வூதிய இயக்குநரகம் கலைக்கப்பட்டு கருவூலங்கள் கணக்குத்துறையுடன் இணைக்கப்படும் என்ற தி.மு.க., அரசின் புதிய அறிவிப்பு அரசு ஊழியர்களின் தலையில் பேரிடியாக இறங்கியுள்ளது.

ஓய்வூதிய இயக்குநரகத்தை கலைத்ததன் மூலம் பழைய ஓய்வூதியத் திட்டத்தை எந்த காலத்திலும் கொண்டுவர முடியாத கொடுஞ்முலை தி.மு.க. அரசு உருவாக்கியுள்ளது.

அரசு ஊழியர்களுக்கு அந்தி

இது அரசு ஊழியர்களுக்குச் செய்கின்ற மிகப்பெரிய அநீதியாகும். இதன் மூலம் எக்காலத்திலும் மனனிக்க முடியாத மாபெரும் துரோகத்தை அரசு ஊழியர்களுக்கு தி.மு.க. அரசு செய்துள்ளது.

எதிர்க்கட்சியாக இருந்தால் மட்டும்தான் அரசு ஊழியர்களுக்கு ஆதரவாகச் செயல்படுவோம், ஆட்சி அதிகாரத்தில் இருந்தால் மக்களுக்கும், மண்ணிற்கும் இருந்துறோக்கை மட்டும்தான் செய்வோமென்ற தி.மு.க.வை நிரந்தரமாக எதிர்க்கட்சி வரிசையில் அமர வைக்கவும் அரசு ஊழியர்களும், ஆசிரியர்களும் ஆயத்தமாகிவிட்டனர். ஆகவே தி.மு.க. அரசு இதற்கு மேலும் அரசு ஊழியர்களின் வயிற்றில் அடிப்பதை நிறுத்தி, தங்களின் உழைப்புக்கான வாழ்வாதார உரிமைக்காக 20 ஆண்டுக் காலமாகப் போராடியவரும் அரசு ஊழியர்களின் மிக நியாயமான கோரிக்கையான பழைய ஓய்வூதிய முறையை மீண்டும் நடைமுறைப்படுத்த வேண்டுமென்று வலியுறுத்துகிறோன்.

இவ்வாறு சீமான் கூறியுள்ளார்.

மணிப்பூர் ஐகோர்ட் தலைமை நீதிபதியாக நியமிக்கப்பட்டுள்ள நீதிபதி கிருஷ்ணகுமாருக்கு வழியனுப்பு விழா: சென்னை ஐகோர்ட் நீதிபதிகள் புகழாரம்

சென்னை, நவ. 21– மணிப்பூர் ஐகோர்ட் தலைமை நீதிபதியாக நியமிக்கப்பட்டுள்ள சென்னை ஐகோர்ட் மூத்த நீதிபதி கிருஷ்ணகுமாருக்கு வழியனுப்பு விழா சென்னை ஐகோர்ட் வளாகத்தில் நடைபெற்றது.

இந்த நிகழ்ச்சியில் தமிழக அரசின் தலைமை வழக்கறிஞர் பி.எஸ். ராமன் பேசுகையில், அழகான மாநிலமான மணிப்பூர் மாநில உயர்நீதிமன்ற தலைமை நீதிபதியாக பொறுப்பேற்க இருக்கும் நீதிபதி கிருஷ்ணகுமார் தனது ராஜாங்க திறமைகளை கொண்டு அந்த மாநிலத்தில் அமைதி திரும்ப அரசுக்கு உதவ வேண்டும் என கேட்டுக்கொண்டார்.

நீதிபுதி கே.ஆர். பூராம் பேசுகையில், உயர்நீதிமன்றத்தில்

நீதிபதியாக கிருஷ்ணகுமார் பதவி வகித்த 8 ஆண்டு காலத்தில் 28,248 பிரதான வழக்குகளை முடித்து வைத்துள்ளதாக பாராட்டினார். கடின உழைப்பு, நேர்மை, உண்மை ஆகிய பண்புகளின் மூலம் தந்தையின் விருப்பத்தை பூர்த்தி செய்து தலைமை நீதிபதியாக இருக்கிறார் என்றும் மாவட்ட நீதித்துறைக்கும் தலைமை நீதிபதி நிவாரண நிதியை நீட்டித்து நீதிபதி கிருஷ்ணகுமார் நடவடிக்கை எடுத்துள்ளார் என்றும் பாராட்டு தெரிவித்தார்.

நீதிபதி கிருஷ்ணகுமார் பேசுகையில், சென்னை உயர்நீதிமன்ற குடும்பத்தில் குழுவாக சாதித்ததை நினைத்து பெருமையுடன் விடை பெறுகிறேன். மணிப்பூர் உயர் நீதிமன்ற தலைமை நீதிபதியாக பொறுப்பேற்கும் புதிய

அத்தியாயம் சவால் நிறைந்தது. தொழில்நுட்பத்தை பயன்படுத்தி நீதித்துறையை மேம்படுத்த வேண்டும். நீதி கிடைக்காமல் எந்த குடிமகனும் இருக்கக் கூடாது என்ற நிலையை உருவாக்க வேண்டும் என்றும் வலியுறுத்தினார். மாவட்ட நீதித்துறையில் 72 சதவீத நீதிபதிகள் பலத்தைக் கொண்டு 101% வழக்குகள் முடித்து வைக்கப்பட்டுள்ளதாக பெருமை தெரிவித்த நீதிபதி கிருஷ்ணகுமார், சென்னை உயர்நீதிமன்றத்திலும் 111 சதவீத வழக்குகள் முடித்து வைக்கப்பட்டுள்ளதாக குறிப்பிட்டார். மாற்றத்திற்கு முக்கிய ஆயுதம் சட்டம் என்பதை புரிந்து வழக்கறிஞர்கள் செயல்பட வேண்டும். இவ்வாறு அவர் பேசினார்.

மேன்மையிடு முதன்மை மாவட்ட உரிமையியல் நீதிமன்றம், திருவண்ணாமலை. E.P. 22/2024 IN A.R.C. 119/2011 பூராம் சி.எல் இரதீயா பிளர்வேட் லிமிடெட் சார்பாக மேற்பார்வையாளர் அருண் குமார் கிளை அலுவலகம், தெ.167, தேடி வீதி, (வன்னியர் டைம்), திருவண்ணாமலை-606 601, மனுதாரர்/D.H. எதிர் கரேஷ், த/பெ பூவேந்திரன், தெ. 547, அசோக நகர், வேங்கிகால், திருவண்ணாமலை. எதிர்மனுதாரர்/J.D. மேற்படி நெம்பரில் மனுதாரர் அவரோடு தென்கையை வசூல் செய்ய எதிர்மனுதாரர் ஆகிய தங்கனின் பெயரில் நிறைவேற்ற மனு தாக்கல் செய்து அதில் தாங்களே ஆஜராக வாந்தா 27.1.2024 அன்று வைக்கப்பட்டுள்ளது. எனவே தாங்கள் ஆஜராக மேற்படி தேதியில் காலை 10.00 மணிக்கு கனம் கோர்ட்டில் நேரடியாகவோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி அட்சேபணையை தெரிவித்துக்கொள்ள வேண்டுக. துறுமும் பட்சத்திலே ஒருதலைப்படமாக தீர்மானிக்கப்படும் என்பதை இதன் மூலம் அறியவும். V. Susila, Advocate Tiruvannamalai.	பெயர் மாற்றம் Peer Mohammed Ashibha Gathuran, கணவர் பெயர்: Mohammed. Basha, பிறந்த தேதி: ௨௪.07.1972, தெ.31/16, M.R. தெரு, வேளையாட்டி, வேளூர்- 6௦௨௦௨0, தமிழ்நாடு, என்ற குமவாரியில் வசிக்கும் நான் இனி P.M. AASIFA KHATOON என்று அழைக்கப்படுகிறேன். Peer Mohammed Ashibha Gathuran பெயர் மாற்றம் ROZARIO JANET LAWRENCE, கணவர் பெயர்: Lawrence, பிறந்த தேதி: ௦8/05/1964, KALA Flats, தெ. 6, தெ. 172, ஹப்பிஸ் ரோடு, தி.நகர், சென்னை – 600 017. என்ற குமவாரியில் வசிக்கும் நான் இனி JANET என்று அழைக்கப்படுகிறேன். ROZARIO JANET LAWRENCE 2 கூடுதல் மாவட்ட நீதிமன்றம், உரிமையியல் நீதிமன்ற வளாகம் I.A. No. 1 of 2023 O.S. No. 6276 of 2019 பாப்பம்மலை என்ற பாப்பா ...மனுதாரர்/வாதி எதிர் S.முரளி மற்றும் 9 நபர்கள் .எதிர்மனுதாரர்கள்/பிரதிவாதிகள் மெற்படி, 1) பதுறு, D/o. M.கத்தரம் (ஸேட்) எண்.15, 7, சீனிவாசன் தெரு, செம்பேட்டை, கோர்ட்டு எண்.௧௦௦ 028, 2) S. வாகு, S/o. M.கத்தரம் (ஸேட்), எண்.51, லாசர்ஸ் எஸ் ரோடு, மத்தவேலிபாக்கம், சென்னை-600 028, 3) திருமதி கல்யாணி W/o. கத்தரம் (ஸேட்) எண்.15/7, சீனிவாசன் தெரு, செம்பேட்டை, கோர்ட்டு எண்.௧௦௦ 028, ... எதிர் மனுதாரர்கள் 3,5 மற்றும் 9/ ... பிரதிவாதிகள் 3,5 பிரதிவாதிகள் மற்றும் 9 மேற்படி மனுதாரர்/வாதி தங்களின் கீழ் பாகப்பிரிவினை வழக்கில், இறுதி தீர்ப்புபாணை பெற, மேற்படி வழக்கு தாக்கல் செய்து, அவ்வழக்கு தங்களி் வருகைக்காக வருகிற 10.12.2024 அன்று காலை 10.3௦ மணிக்கு, மேற்படி நீதிமன்றத்தின் விளாசனைக்காக போடப்பட்ட கோரிய தீர்மானம் தீர்மானம் மேற்படி நீதிமன்றத்தில் தாங்கள் நேரிடையாகவோ அல்லது வழக்கறிஞர் மூலமோ ஆஜராக வேண்டியது, தவறான தங்களுக்கு எதிராக ஒருதலைப்பட்சமாக தீர்ப்பு வழங்கப்படும் என்பதை இதன் மூலம் தெரிவிக்கப்படுகிறது. K. பிரேமகுமார் & T.கிஷோரகுமார்
NOTICE IN THE HIGH COURT OF MADRAS OF MADRAS BENCH C.M.P. (MD) NO.2817/2020 in A.S.Sr.(MD) NO.8901/2019 R.Vijaya Bose S/o.Ramakrishnan ..Petitioner V.Surendra Vs Babu, S/o.R.Vargopal, Proprietor of Pallava Hand Crafts, No.1/22A, MKN Road, Alanthur, Chennai - 600 016. ...Respondent This is to inform the respondent that the above case is posted for your appearance on 09.12.2024 in person or through pleaser, failing which take notice that the matter will be heard and decided in your absence & that you have no objection. This notice is published on the basis of the High Court order dated 11/11/2024. S.TITUS, B.Sc.,LL.B., Advocate HIGH COURT, MADRAS & MADURAI	மேன்மையிடு முதன்மை மாவட்ட உரிமையியல் நீதிமன்றம், விழுப்புரம் OS.No.367/2௦11 கடனூர் மாவட்டம், திட்டக்குடி தாலுக்கா, பெண்ணாடம், எண். 198 மெமியல் ரோட்டில் வசிக்கும் ராஜ் கவுண்டர் குமார் செல்வராஜ் (இறந்தவர்)1, மற்றும் 9 நபர்கள் ...வாதிகள் 1. சென்னை, ...எதிர்., தெ.13 பிள்ளையார் கோவில் தெருவில் வசிக்கும் ராஜ் கவுண்டர் குமார் துரைராஜ் 9ம் பிரதிவாதிகள் மேற்படி மெம்பர் வாதிகள் தங்களுக்கு எதிராகவும் பிற பிரதிவாதிகளுக்கு எதிராகவும் தவற சொத்தகட்டு பொறுத்து விஸ்டைகை மற்றும் உறுத்திக்கட்டளை பரிசாரம் கோரி அசல் தவற தவறவில் தங்களுக்கு எதிரேயும் தவறேயும் இருந்தால் மேற்படி நீதிமன்றத்தில் 26/12/2024 தேதி காலை 10 மணிக்கு தாங்கள் நேரலோ அல்லதுதங்கள்வழக்கறிஞர் மூலமாகவோ ஆஜராகி தெரிவிக்க வேண்டியது தவறும் பட்சத்தில் மேற்படி தவற தங்களுக்கு எதிராக ஒருதலைப்பட்சமாக தீர்மானிக்கப்படும் என்பதை கண்டிப்பாய் அறியவும். க.சகன்., B.A.,LL.B., வழக்கறிஞர், விழுப்புரம்

மேன்மையிடு முதன்மை மாவட்ட உரிமையியல் நீதிமன்றம், விழுப்புரம் OS.No.367/2௦11 கடனூர் மாவட்டம், திட்டக்குடி தாலுக்கா, பெண்ணாடம், எண். 198 மெமியல் ரோட்டில் வசிக்கும் ராஜ் கவுண்டர் குமார் செல்வராஜ் (இறந்தவர்)1, மற்றும் 9 நபர்கள் ...வாதிகள் 1. சென்னை, ...எதிர்., தெ.13 பிள்ளையார் கோவில் தெருவில் வசிக்கும் ராஜ் கவுண்டர் குமார் துரைராஜ் 9ம் பிரதிவாதிகள் மேற்படி மனுதாரர்/வாதி தங்களின் கீழ் பாகப்பிரிவினை வழக்கில், இறுதி தீர்ப்புபாணை பெற, மேற்படி வழக்கு தாக்கல் செய்து, அவ்வழக்கு தங்களி் வருகைக்காக வருகிற 10.12.2024 அன்று காலை 10.3௦ மணிக்கு, மேற்படி நீதிமன்றத்தின் விளாசனைக்காக போடப்பட்ட கோரிய தீர்மானம் தீர்மானம் மேற்படி நீதிமன்றத்தில் தாங்கள் நேரிடையாகவோ அல்லது வழக்கறிஞர் மூலமோ ஆஜராக வேண்டியது, தவறான தங்களுக்கு எதிராக ஒருதலைப்பட்சமாக தீர்ப்பு வழங்கப்படும் என்பதை இதன் மூலம் தெரிவிக்கப்படுகிறது. K. பிரேமகுமார் & T.கிஷோரகுமார்	BEFORE THE XXII ASSISTANT JUDGE CITY CIVIL COURT AT CHENNAI O.S.NO. 2201 OF 2024 M/S. Bank of Baroda, Represented by its Branch Manager, No.280, Triplicane High Road, Ellis Puram, Padupakkam, Triplicane, Chennai – 600 005 PLAINTIFF -VS- Mr. S. Mohan, S/o. Mr. Sellan No. 771, Koya Arunagiri 3rd Street, Royapettah, Chennai – 600 014. DEFENDANT Mr. S. Mohan, S/o. Mr. Sellan No. 771, Koya Arunagiri 3rd Street, Royapettah, Chennai – 600 014. Please take notice that the above suit was filed by the plaintiff against the Defendant for recovery of money to the tune of Rs. 6,74,250/- Rupees Six Lakh Seventy Four Thousand Two Hundred and Fifty only) together with interest at 12% with monthly rests. Wherein the above said matter came up before the Hon'ble XXII Assistant Judge (Alilikulam) City Civil Court, Chennai, on 12.11.2024, and the Hon'ble Judge was Pleased to order paper publication to you on or before 09.12.2024, hence this publication. Therefore, you being the Defendant are hereby directed to appear before the Hon'ble XXII Assistant Judge (Alilikulam) City Civil Court, Chennai at 10:30 A.M on 12.12.2023 failing which the above suit will be heard and decided in your absence. V.KAMAL COUNSELS FOR PLAINTIFF Office Address:- New No. 224, Old No. 209, Linghi Chetty Street, 2nd floor, Parys, Chennai – 600 001 CELL:- 9551282833
---	--

மேன்மையிடு முதன்மை மாவட்ட உரிமையியல் நீதிமன்றம், விழுப்புரம் OS.No.367/2௦11 கடனூர் மாவட்டம், திட்டக்குடி தாலுக்கா, பெண்ணாடம், எண். 198 மெமியல் ரோட்டில் வசிக்கும் ராஜ் கவுண்டர் குமார் செல்வராஜ் (இறந்தவர்)1, மற்றும் 9 நபர்கள் ...வாதிகள் 1. சென்னை, ...எதிர்., தெ.13 பிள்ளையார் கோவில் தெருவில் வசிக்கும் ராஜ் கவுண்டர் குமார் துரைராஜ் 9ம் பிரதிவாதிகள் மேற்படி மெம்பர் வாதிகள் தங்களுக்கு எதிராகவும் பிற பிரதிவாதிகளுக்கு எதிராகவும் தவற சொத்தகட்டு பொறுத்து விஸ்டைகை மற்றும் உறுத்திக்கட்டளை பரிசாரம் கோரி அசல் தவற தவறவில் தங்களுக்கு எதிரேயும் தவறேயும் இருந்தால் மேற்படி நீதிமன்றத்தில் 26/12/2024 தேதி காலை 10 மணிக்கு தாங்கள் நேரலோ அல்லதுதங்கள்வழக்கறிஞர் மூலமாகவோ ஆஜராகி தெரிவிக்க வேண்டியது தவறும் பட்சத்தில் மேற்படி தவற தங்களுக்கு எதிராக ஒருதலைப்பட்சமாக தீர்மானிக்கப்படும் என்பதை கண்டிப்பாய் அறியவும். க.சகன்., B.A.,LL.B., வழக்கறிஞர், விழுப்புரம்	IN THE COURT OF DISTRICT MUNSI CUM JUDICIAL MAGISTRATE PALLAVARAM O.S.NO.677/2023 I.A.NO.1/2023 I.A.NO.2/2023 M. SOMANATHAN S/o. T. Murugesan No.46/2A, Subramania mudali Street, saidapet, Chennai - 600015. -Vs- D2. Poongothai D/o. Late. Sammanna mudaliar, No.38, mettu Street thirunagareswaram, kundrathur, Chennai-600069. D5. Themozhii D/o. Late. Sammanna mudaliar, No.38, mettu Street thirunagareswaram, kundrathur, Chennai-600069. D7. Palani S/o. Late. Chinnappa mudaliar, No.38, mettu Street thirunagareswaram, kundrathur, Chennai-600069. D8. Indrani D/o. Late. Chinnappa mudaliar, No.38, mettu Street thirunagareswaram, kundrathur, Chennai-600069. D9. Saraswathi D/o. Late. Chinnappa mudaliar, No.38, mettu Street thirunagareswaram, kundrathur, Chennai-600069. D10. Thirunavukkarasu S/o. Late. Chinnappa mudaliar, No.38, mettu Street thirunagareswaram, kundrathur, Chennai-600069. D11. Sundaram S/o. Late. Chinnappa mudaliar, No.38, mettu Street thirunagareswaram, kundrathur, Chennai-600069. D12. P. Srinivasa Reddy S/o Sathyanarayana Reddy, No. 4, 1 St street, lakshimpuram, mudichur road, West Tambaram, Chennai 600045. D13. P. Ramesh Babu S/o Sathyanarayana Reddy, No. 4, 1 St street, lakshimpuram, mudichur road, West Tambaram, Chennai 600045. D14. B. SivaPrasad, S/o. balaiyya, No. 2, kamatchi Nagar, alwarpet, Chennai - 600018. D15. B. Dhanani, W/o. Vishnuarasad, No. 2, kamatchi Nagar, alwarpet, Chennai - 600018. D16. Sanjeevamma, W/o. Balaiyya, No. 2, kamatchi Nagar, alwarpet, Chennai - 600018. D17. Sathya Narayanan S/o.kotti Reddy, No. 2, kamatchi Nagar, alwarpet, Chennai - 600018. D18. P. Janaki, W/o. balaiyya, No. 2, kamatchi Nagar, alwarpet, Chennai - 600018. D19. Achammall, W/o. Sathyanarayanan Reddy, No. 2, kamatchi Nagar, alwarpet, Chennai - 600018 ... Defendants Please take notice that the plaintiff have filed Declaration suit in O.S.No.677/2023 before in the Court of District Munsif Cum Judicial Magistrate At Pallavaram. The Hon'ble judge ordered paper publication for your appearance either in person or through pleader on 04/12/2024 at 10.30 a.m. filing which the matter will be decided in your absence. S.Anil Sandeep Counsel For Plaintiff
---	--

படிவம் - A பொது அறிவிப்பு (நொடித்தல் மற்றும் இந்திய திவால்நிலை வாரியத்தின் (தாமக கலைக்கும் நடைமுறைகள்) ஒழுங்கு விதிகள் - 2017 - ஒழுங்கு விதி 14-ன் கீழ்) பிள்ளை கேபிடல் பிளாண்டி லிமிடெட்டின் பங்குதாரர்கள் கவனத்திற்கு		
1	காப்பரேட் நபர் பெயர்	பிள்ளை கேபிடல் பிளாண்டி லிமிடெட்
2	காப்பரேட் நபர் துலகத் தேதி	28.01.2022
3	நீத் அறிவாத்தின் கீழ் காப்பரேட் நபர் துலகம்/பதில்	திருவள்ளூரின் பதிவாளர், சென்னை
4	காப்பரேட் நாளின் காப்பரேட் அடையாள எண்/ வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U65929TN2022PTC149450
5	காப்பரேட் நாளில் பதில் அலுவலகம் மற்றும் முன்மை அலுவலக முகவரி (இருத்தல்)	74, கத்தம் தெரு, சிண்யா நகர், கோயம்பேடு, சென்னை 600092
6	காப்பரேட் நாளின் கலைப்பு துவங்கப்பட்ட தேதி	19.11.2024
7	கலைப்பு அலுவலகம் பெயர், முகவரி, இமயில் முகவரி, தொலைபேசி எண் மற்றும் பதில் எண்.	கதிர் டி.எஸ். IBBI பதில் எண்: IBBI/PA-001/P-P-02744/2022-2023/14183 தொடர்பு: மலையர் 254 தளம், ஹரி கிபுரம், 71/1, மெக் பித்தகோல் எலை, பூதமல்லி (பெருந்தலை அருகில்) தேடிப்பட்டு, சென்னை 600031 மின்னஞ்சல் முகவரி: vlnrgn@gmail.com தொடர்பு: +919445503208
8	கோரிக்கைகளை சமர்ப்பிக்க கடைசி தேதி	21.12.2024

பிள்ளை கேபிடல் பிளாண்டி லிமிடெட் தாமக முன் வந்து 19 நவம்பர், 2024 அன்று கலைப்பு நடவடிக்கையை துவங்கியது என்று இதன்மூலம் அறிவிக்கப்படுகிறது. மேற்கண்ட வரிசை எண் 74௦ குறிப்பிடப்பட்டுள்ள கலைப்பு அலுவலர் குமவரிக்கு பிள்ளை கேபிடல் லிமிடெட் பங்குதாரர்கள், தங்களின் உரிமை கோரலை ஆதாரத்தின் 21.12.2024 அன்று கலையு அத்து முறைகளின்போ சமர்ப்பிக்கப்பட்டு கேட்டு கொள்ளப்படுகிறது. திட்ட உடன் வழங்கப்படும் ஆதாரத்தின் பிள்ளையு மூலம் மட்டுமே தங்களின் உரிமை கோரலைகள் சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து பங்குதாரர்கள் ஆதாரத்தின் கூடிய தகவல்கள் உரிமை கோரல் நோடிபாய்களே தமால் மூலமே அல்லது பிள்ளையு மூலமாகவோ சமர்ப்பிக்கும். கோரிக்கைகளில் தவறான அல்லது தவறான ஆதாரங்களை சமர்ப்பித்தால் தவிர்ப்பும் பிள்ளை கேபிடல் பிளாண்டி லிமிடெட், CA, எதிர் டி.எஸ். கலைப்பு அலுவலர்

BEFORE THE XXII ASSISTANT JUDGE CITY CIVIL COURT AT CHENNAI O.S.NO. 2201 OF 2024 M/S. Bank of Baroda, Represented by its Branch Manager, No.280, Triplicane High Road, Ellis Puram, Padupakkam, Triplicane, Chennai – 600 005 PLAINTIFF -VS- Mr. S. Mohan, S/o. Mr. Sellan No. 771, Koya Arunagiri 3rd Street, Royapettah, Chennai – 600 014. DEFENDANT Mr. S. Mohan, S/o. Mr. Sellan No. 771, Koya Arunagiri 3rd Street, Royapettah, Chennai – 600 014. Please take notice that the above suit was filed by the plaintiff against the Defendant for recovery of money to the tune of Rs. 6,74,250/- Rupees Six Lakh Seventy Four Thousand Two
